

## PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

## OFFICIAL REPORT

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## HOUSE OF THE PEOPLE

Thursday, 22nd April, 1954

The House met at Quarter Past Eight  
of the Clock

[MR. SPEAKER in the Chair]

## QUESTIONS AND ANSWERS

(See Part I)

9-5 A.M.

## COMMITTEE ON PETITIONS

**Shri Raghuramaiah** (Tenali): I beg to present the First Report of the Committee on Petitions on the two petitions on the Finance Bill, 1954.

## COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE.

**Mr. Speaker:** The Committee in its Second Report has recommended that leave of absence be granted to Shri A. V. Thomas, Shri Karni Singhji, Shri Devi Datt Pant and Dr. Manik Chand Jatav-Vir for the periods indicated in the report.

I take it that the House agrees with the recommendations of the Committee.

**Several Hon. Members:** Yes.

**Mr. Speaker:** The Members are being informed separately.

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## FINANCE BILL—Contd.

**Mr. Speaker:** The House will now proceed with the further consideration of the Bill to give effect to the financial proposals of the Central Government for the financial year 1954-55.

**Dr. Lanka Sundaram** (Visakhapatnam) rose—

**Mr. Speaker:** Order, order. We will now take up the Bill clause by clause.

**Dr. Lanka Sundaram:** Before the House proceeds with the clause by clause discussion of the Bill, I would like to make a submission.

The Finance Bill was introduced on 27th February 1954. Twice, since then, certain alterations in the taxation proposals were made. I had occasion to raise this point two days ago, and this is what the hon. Finance Minister said yesterday, and if you will permit me I will make a brief quotation. He said: "I thought that I should take the earliest opportunity of giving them relief, and the only inconvenience of that will be that when we come to the amendments, hon. Members might say that they are not able to suggest amendments, because by executive action some relief has been given. It may be that the law will remain as in the Bill which has been introduced but there are other courses open to hon. Members. They can, if they wish, give notice of amendments in the same sense. We have acted in the exercise of our executive capacity. If they are not satisfied with